- CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex (BDA) Indiranagar Bangalore - 560 038

Dated : 4 AUG 1988

IA V IN	APPLICATION NO.	111	/87(F
	N 5 N5		,
	W.P. NO.	Market Strategy of the Strateg	

Applicant(s)

Shri P. Seetharamaiah

V/s

To

- Shri P. Seetharamaiah
 320, 11th Cross, 25th Main,
 J.P. Nagar I Phase
 Bangalore 560 078
- Shri N.S. Laxmikantaraje Urs
 Advocate
 M/s Law Associates
 195/2, Brigade Road
 Bangalore 560 001
- 3. The Joint Secretary (E)
 Railway Board
 Rail Bhavan
 New Delhi 110 001

Respondent(s)

The Joint Secretary (E), Railway Board, New Delhi & another

- 4. The Commissioner for Departmental Enquiries
 Central Vigilance Commission
 No. 10, Jamnagar House
 Wing No. 1, Akbar Road
 New Delhi 110 011
- 5. Shri M. Sreerangaiah Railway Advocate 3, S.P. Building, 10th Cross Cubbonpet Bangalore - 560 002

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/9544//INJ56RIM: > ORDER/954//INJ56RIM: > ORDER/954//INJ56//INJ56//INJ56//INJ56//INJ56

y rent in 8.88

Encl : As above

DEPUTY REGISTRAR (JUDICIAL)

OC

In the Central Administrative . Tribunal Bangalore Bench, Bangalore

P. Seetharamaiah

Date

V/s The Joint Secretary(E), Railway Board

New Delhi & another

Order Sheet (contd)

A.No. 111/87. M. Sreerangeiah

N.S. Laxmikantaraj	8	Urs
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Office Notes

		KSPVC/PSM(A
		4.8.88.

ORDERS ON I.A.No.5 (Application for extension of further time):

Orders of Tribunal

In this I.A., the respondents have sought for further extension of time for a period of another two months from 1.8.1988, asserting that the matter has been referred to the U.P.S.C., in accordance with the rules, regulating the same, and that body had not furnished its views, which is necessary for a proper decision on the appeal filed by the applicant.

I.A. No.5 is opposed by the applicant.

Shri M. Sreerangaiah, learned counsel for the respondents, urges for grant of time sought in the I.A. for the very reasons stated therein.

Shri M.R. Laxmikanth Raj Urs, learned counsel for the applicant, opposes the grant of extension of time sought for by the respondents.

we are distressed at the way the matter is being dealt, by the respondents and the UPSC. But still, to do substantial justice, it is necessary to grant a further reasonable time to the authorities, to comply with our order.

On an examination of all the facts and circumstances of the case, we are of the view that it is reasonable to grant time till 31.8.1988 as a last and final chance.



Office Notes

Date

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their own costs.

Sd1-

WICE CHAPRMAN

the parties immediately.

MEMBER(A)

dms.

TRUE COPY

Orders of Tribunal

DEPUTY REGISTRAR (JDL) CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

Let this order be communicated to